



**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
(Supreme Court Section) Civil Secretariat  
Srinagar/Jammu.

Subject:- Allocation of work to Advocate-on-Record and Deputy Advocate General representing State of Jammu and Kashmir in the Supreme Court.

Government Order No: 1065 LD (A) of 2017.  
Dated : 08 - 03 - 2017.

In supersession of all previous orders, sanction is hereby accorded to the following distribution of work amongst Advocate-on-Record and Deputy Advocate General representing State of Jammu and Kashmir in the Supreme Court of India and other Courts/Tribunals at New Delhi with immediate effect:-

S No.	Name of the Advocate S/Shri	Work allotted
1.	M. Shoeb Alam, Advocate-on-Record. Standing Counsel.	Drafting of appeals/ objections and appearing as Standing Counsel-cum- Advocate-On-Record in all the cases and also appear as Standing Counsel in all the cases of the following Departments before the Hon'ble Supreme Court:- (i) Home Department. (ii) General Administration Department (iii) Power Development Department (iv) C.M's Secretariat. (v) Agricultural Production Department. (vi) Forest Department. (vii) Labour and Employment Department. (viii) Transport Department. (ix) Finance Department. (x) Revenue Department. (xi) Planning and Development Department. (xii) Rural Development Department. (xiii) Estates Department. (xiv) Cooperative Department. (xv) Department of Horticulture. (xvi) Service Selection Board. (xvii) Disaster Management Relief, Rehabilitation and Reconstruction Department. (xviii) Information Technology Department. (xix) Ladakh Affairs Department. (xx) Any other Department.
2.	Syed Mazagalbassar Andrabi, Deputy Advocate General.	State Counsel before National Green Tribunal and also Delhi High Court and all cases of the following Departments

		<p>before the Hon'ble Supreme Court:-</p> <p>(i) Health and Medical Education Department.</p> <p>(ii) Social Welfare Department.</p> <p>(iii) PW(R&amp;B) Department.</p> <p>(iv) PHE, I&amp;FC Department.</p> <p>(v) Education Department.</p> <p>(vi) Tourism Department.</p> <p>(vii) Housing and Urban Development Department.</p>
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All the Law Officers will inform about the advance list/daily proceedings of the cases to the Learned Advocate General and Law Secretary on daily basis.

By Order of the Government of Jammu and Kashmir.

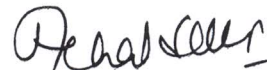
Sd/-  
(Abdul Majid Bhat)  
Secretary to Government.

No: - LD (A) 2016/35.

Dated:- 08 - 03 - 2017.

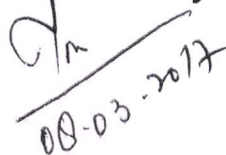
Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. All Financial Commissioners.
3. Director General of Police, J&K Jammu.
4. All Principal Secretaries to Government.
5. Registrar General, Supreme Court of India, New Delhi.
6. Principal Resident Commissioner, J&K New Delhi.
7. Principal Secretary to the Hon'ble Chief Minister.
8. All Commissioner/Secretaries to Government.
9. Principal Accountant General, J&K Jammu.
10. All Heads of Departments.
11. Mr. M. Shoeb Alam, Standing Counsel for J&K State at Supreme Court of India, New Delhi.
12. Mr. Waseem Beigh, Additional Advocate General for J&K State at Supreme Court of India, New Delhi.
13. Syed Mazagalbassar Andrabi, Deputy Advocate General for J&K State at Supreme Court of India, New Delhi.
14. Mr. G. M. Kawoosa, Additional Standing Counsel for J&K State at New Delhi.
15. Mr. Ayush Man Singh Kotwal, Standing Counsel, New Delhi.
16. Ms. Shivangi Ved, Standing Counsel, New Delhi.
17. Private Secretary to the Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
18. Private Secretary to the Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MOS.
19. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
20. Government Order file.
21. Concerned file.



(Achal Sethi)

Special Secretary to Government.

  
08-03-2017